

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

ORIGINAL APPLICATION No. 238 OF 2021

IN THE MATTER OF:

Chepuri Ramachandraiah
Telangana

....

Applicant(s)

Versus

The Prl.Secretary of Telangana,
Environment, Science & Technology,
Telangana & others.

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad

Date: 17-11-2023.

T. Jayashankar

COUNSEL FOR RESPONDENT No. 2

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
DATED 17-11-2023 IN OA No. 238 OF 2021 FILED BY SHRI CHEPURI
RAMACHANDRAIAH, R/o. VELIMINEDU (V), CHITYALA (M), NALGONDA
DISTRICT AGAINST M/s. HINDYS LAB PRIVATE LIMITED.**

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (OA) No.238 of 2021 (earlier OA No. 181 of 2020). The main prayer of the applicant is as follows: -

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

The Hon'ble NGT, Principal Bench, New Delhi vide Order dated 18.11.2021 has constituted a Committee comprising of Officials from MoEF&CC, CPCB, State PCB and District Magistrate, Nalgonda to evaluate the compliance status of the Consent & EC conditions and quantum of compensation to be recovered for violations. The matter was also transferred to Southern Bench at Chennai.

Subsequently, the Joint Committee has submitted the report to the Hon'ble NGT, Chennai on 13.05.2022 recommending Environmental Compensation from the industry. Based on the recommendations of the Joint Committee, the Respondent Board has imposed compensation on the industry vide letter dated 13.12.2022.

The Respondent industry has filed a petition (W.P. No. 20336 of 2023) before the Hon'ble High Court challenging the Environmental Compensation imposed by the Respondent Board. The Hon'ble High Court vide Order dated 08.08.2023 remitted back the matter to the Respondent Board with a direction to afford an opportunity of hearing to the industry.

The Hon'ble NGT (SZ), Chennai vide order dt. 27.09.2023 directed the Respondent Board to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.

In this regard, the following is submitted: -

1. Earlier, the Respondent Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to Respondent Industry levying Environmental Compensation (EC) and directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days. **(Annexure – I).**
2. The respondent Board vide letter dated 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890. **(Annexure – II).**
3. The Collector & District Magistrate, Nalgonda District vide Procg.No.E4/3916/2023, Dt.05.07.2023 authorized the Tahasildar, Chityal Mandal to initiate action under Revenue Recovery Act 1864 against the respondent industry to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864. **(Annexure – III)**
4. Subsequently, Respondent industry has filed a W.P. No. 20336 of 2023 before Hon'ble High Court of Telangana praying the Hon'ble High Court to declare the order No: No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued by the Respondent Board directing the industry to deposit an amount of Rs.1,19,70,000/- towards Environmental Compensation and against Letter No:RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 issued by Respondent Board requesting the Collector & District Magistrate, Nalgonda to collect the Crop Compensation of Rs.22,73,000.00/- from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT, pending disposal of the application in O.A.No: 238 of 2021 on the file of Hon'ble NGT is arbitrary and illegal.
5. Subsequently, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry **(Annexure – IV)**

6. Accordingly and as per orders of the Hon'ble High Court, the Respondent Board called the Respondent industry for personal hearing held on 28.08.2023, before the Board's Task Force committee comprising of External Expert Members, for reviewing the industry and taking necessary action regarding levy of Environmental Compensation. After detailed discussions, the Committee recommended to issue certain directions to the Respondent industry including directions for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also recommended to direct the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry, as the report submitted by the industry has ground water samplings away from the industry premises i.e., in the range of 0.95 KMs to 4.74 KMs.
7. Duly complying with the order of the Hon'ble High Court of providing an opportunity of hearing to the industry and based on the recommendations of the Task Force Committee, the respondent Board vide order No.NLG-205/TSPCB/TF/HO/2023-750 & 751, Dt.13.09.2023 again issued fresh directions to Respondent industry levying Environmental Compensation (EC) and directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC). **(Annexure – V).**
8. The Respondent industry was again given an opportunity of hearing before the Board's Task Force Committee meeting held on 22.09.2023. The industry representative attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution (NGRI), Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by the Hon'ble NGT and other conditions.

9. Based on recommendations of the Task Force committee meeting held on 22.09.2023, the Board Issued certain directions to the Industry vide orders dt.09.10.2023, including directions to pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, **within 15 days time**. The industry was also directed to pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT. **(Annexure – VI).**

In compliance to the Orders of the Hon'ble High Court and as per Hon'ble NGT orders dt.27.09.2023, the Respondent Board has afforded an opportunity of hearing to the Respondent industry and issued fresh directions vide order dated: 09.10.2023 levying Environmental Compensation (EC) of Rs.1,19,70,000/-. The Industry is yet to pay EC of Rs.1,19,70,000/- to the Board. The Respondent Board will take necessary action to recover the Environmental Compensation.

Date: 17-11-2023.

Place: Nalgonda



ENVIRONMENTAL ENGINEER

**ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

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ANNEXURE-I

BY REGD. POST WITH ACK. DUE

Order No. NLG-205/TSPCB/TF/HO/2023- 2144

Dt:23.03.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Causing of damage to the environment due to operation of the industry - Levying of Environmental Compensation and Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - DIRECTIONS - Orders Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Show Cause Notice No.48004/PCB/RO-NLG/TF/2023-1088, Dt.31.01.2023.
 17. Industry's reply dt.06.01.2023 received through e-mail on 09.02.2023.'
 18. Inspection of the industry by the Board Officials on 10.02.2023.
 19. Hearing held 17.02.2023.
 20. Industry Letter dated:24.02.2023.

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.

5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 10. Total compensation recoverable: Rs.14243000.00/-
 11. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
 10. **WHEREAS**, the Board vide reference 10th cited, addressed letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
 13. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16th cited, the RO-Nalgonda has issued show-cause notice to the industry on 31.01.2023 informing the Board's proposal to levy Environmental Compensation of Rs.1,19,70,000/- for the non-compliance and the violations committed by the industry and directions are proposed to be issued under section 33A of (Prevention and Control of Pollution) Act, 1974 for the levy of Environmental Compensation.
18. **WHEREAS**, the industry submitted their reply dt.06.01.2023 received through e-mail on 09.02.2023 to the above show-cause notice.
19. **WHEREAS**, the Board Officials inspected the industry on 10.02.2023. Sri B. Laxman, Manager EHS of the industry was present and accompanied the inspection. The details are as given below:

1. M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District is a Bulk drug and Intermediate manufacturing industry.
2. During inspection, the industry was in operation.
3. The industry obtained CFO & HWA of the Board vide order dated 27.01.2022 with validity up to 31.07.2025.
4. The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank) & RO plant - 50 KLD. During the inspection, cleaning work of MEE was under progress.
5. The industry has installed coal fired boilers of capacity 1X6 TPH, 1X8 TPH provided with separate Bag filter followed by Mechanical dust collector as APCE followed by common chimney of height 30 mtrs. The industry has installed DG sets of capacity 2 x 1000 KVA provided with acoustic enclosure.
6. The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
7. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server. The industry has provided IP camera at Main gate entrance area and connected to TSPCB server.
8. The industry has provided VOC analyzer and connected to TSPCB server.
9. The industry has provided separate energy meter for ZLD system, APCE system to Boiler and scrubbing system.
10. As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.
11. As per the records of the industry from period May'2022 to Jan' 2023, the water consumption is 111.08 KLD as against the consented capacity of 127.65 KLD.
12. As per the records of the industry from period May'2022 to Jan' 2023 the waste water generation is 37.14 KLD as against the consented capacity of 48.80 KLD.

- Compliance with regard to Schedule -B conditions of CFO order No. 220523499495, dt.27.01.2022 is as given below:

Sl. No.	Condition	Compliance																														
1	Total Fresh Water Consumption shall not exceed 127.65 KLD.	As per the records of the industry from period May'2022 to Jan' 2023, the water consumption is 111.08 KLD as against the consented capacity of 127.65 KLD.																														
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S.No.</th> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Process</td> <td style="text-align: center;">18.65</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Washing</td> <td style="text-align: center;">7.5</td> </tr> <tr> <td style="text-align: center;">3</td> <td>Scrubber</td> <td style="text-align: center;">1.5</td> </tr> <tr> <td style="text-align: center;">4</td> <td>Boiler Feed</td> <td style="text-align: center;">25</td> </tr> <tr> <td style="text-align: center;">5</td> <td>Cooling Tower</td> <td style="text-align: center;">66</td> </tr> <tr> <td style="text-align: center;">6</td> <td>DM Plant Regeneration</td> <td style="text-align: center;">4</td> </tr> <tr> <td style="text-align: center;">7</td> <td>Domestic</td> <td style="text-align: center;">5</td> </tr> <tr> <td style="text-align: center;">8</td> <td>Gardening</td> <td style="text-align: center;">5</td> </tr> <tr> <td style="text-align: center;">Total</td> <td></td> <td style="text-align: center;">127.65 (Fresh- 81.65 KLD & Recycled 44 KLD)</td> </tr> </tbody> </table>	S.No.	Purpose	Quantity	1	Process	18.65	2	Washing	7.5	3	Scrubber	1.5	4	Boiler Feed	25	5	Cooling Tower	66	6	DM Plant Regeneration	4	7	Domestic	5	8	Gardening	5	Total		127.65 (Fresh- 81.65 KLD & Recycled 44 KLD)	
S.No.	Purpose	Quantity																														
1	Process	18.65																														
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6	DM Plant Regeneration	4																														
7	Domestic	5																														
8	Gardening	5																														
Total		127.65 (Fresh- 81.65 KLD & Recycled 44 KLD)																														

2 During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards:

Not sent

9

Parameter	Limiting Standards
pH	5.5 - 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr ⁶⁺)	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3 The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

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Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to coal fired Boiler of capacity 8 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached to coal fired Boiler of capacity 5 TPH (Stand by)	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ for solid fuel and 3% dry O ₂ for liquid fuel
3	Attached to Process Vents	HCl	35 mg/Nm ³
4	Attached to DG Sets of capacity 1 x 1500 kVA & 1x1000 kVA	SPM	115 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986

4 The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.

5 The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

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6 The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

As per 3rd party monitoring reports (Global Enviro Labs), the values of AAQM are meeting the Board standards.

	Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time-(10 PM to 6 AM)-70 dB (A).	
7	The industry has paid CFO fee of Rs.3,60,000/- for a period up to 31.03.2023. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--
9	The industry shall obey the outcome order of the Hon'ble NGT Order, New Delhi in OA No, 181 of 2020.	Directed to comply
10	The industry CFO & HWA Order dt: 17.02.2021 valid upto 31.07.2025 stands cancelled.	Complied
11	The industry shall segregate effluents into LTDS & HTDS effluents separately.	Complied
12	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank & RO plant - 50 KLD.
13	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.	--
14	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server.
15	The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.	The industry has provided IP camera at Main gate entrance area and connected to TSPCB server
16	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.

17	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records. (11)	The industry has provided water meters at process, boiler feed and cooling tower.
18	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
19	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	The industry has provided VOC analyzer and connected to TSPCB server.
20	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
21	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server.
22	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	The industry has provided the TDS meter and connected to TSPCB server.
23	The industry shall develop greenbelt as per norms.	The industry has greenbelt in an area of about 4 acres.
24	The industry shall submit Bank Guarantee of Rs. 2 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.	The industry has submitted fresh BG of Rs.4 Lakhs dated 04.02.2022 with validity period upto 03.02.2023.
25	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.
26	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	The industry has provided storage tanks of capacity 2X180 KL for storage of HTDS effluents and 3X25 KL for storage of LTDS effluents.
27	The industry shall not use effluents in cooling towers under any circumstances.	Earlier on 08.12.2022, the Board Officials collected

		samples from Cooling towers. The details are mentioned below.
28	The industry shall not discharge any effluents on land within or outside the plant premises.	During inspection, no discharges were observed.
29	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.	The industry has provided collection tank of capacity 100 KL for collecting first runoff off rain water.
30	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.	Complied
31	The industry shall provide arrangement to bypass the rain water collection tank of first run off rain water for subsequent water flow.	Complied
32	The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.	Not complied During inspection, odour was observed near collection tanks.
33	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	Complied
34	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	Complied
35	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied
36	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.	Complied
37	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions. The industry has also having one single stage scrubber for MEE system.
38	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Complied
39	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.	Not Complied
40	The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-	Directed to comply

	Products and its disposal.	
41	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. Daily production details (Products & By-products) Quantity of Effluents generated & reused. Log Books for pollution control systems. Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	13
42	The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.	Complied
43	Under no circumstances the Hazardous Waste shall be burnt in the boiler.	Complied
44	The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.	Complied
45	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	Directed to comply
46	The industry shall comply with Task Force directions issued by the Board from time to time.	--
47	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitting
48	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

Compliance of Task Force directions stipulated in the Order dated 30.09.2022.		
Water:		
S. No	Direction	Compliance
1	The industry shall comply with CFO&HWA conditions issued by the Board scrupulously.	Submitted above
2	The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.	As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.
3	The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.	Complied

4	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank & RO plant - 50 KLD.
5	The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation	
6	The industry shall continuously operate ZLD system so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records	Complied
7	The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks, at MEE area and regularly maintain the same which may be the source of odour.	Complied
8	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied
9	The industry shall store drums containing raw material / in process goods / MLs / spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
10	The Industry shall ensure that there shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.	During inspection, no discharges were observed.
11	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied
12	The industry shall maintain good housekeeping within the plant premises.	Maintained
13	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Not complied. The industry has submitted fresh BG of Rs.4 Lakhs dated 04.02.2022 with validity period upto 03.02.2023.

Sl. No	Direction	Compliance
1	The industry shall provide dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the odour.	Not complied
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
3	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.
4	The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at ZLD facility area.	Not provided
5	The industry shall Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDf, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDf Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry has solvent recovery column of 3X20 KLD capacity for recovery and reuse of Spent/Mixed solvents.
6	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Not complied
7	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Not complied
8	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of December'2021.

20. Earlier, the Board Officials collected following samples on 08.12.2023 to assess the performance of the ETP, MEE system and quality of water in cooling towers and submitted to ZL for analysis:

Sample Code	Sampling location Description
2022 - 12175	Raw Effluent of LTDS
12176	Aeration Tank
12177	RO Feed
12178	RO Permeate

12179	RO Reject
12180	Raw Effluent of HTDS Aeration Tank
12181	MEE Feed
12182	MEE Condensate
12183	MEE Concentrate
12184	Cooling Tower attached to Solvent Recovery System
12185	Cooling Tower attached to Production block A.
12186	Cooling Tower attached to MEE.

Parameters	pH	TSS	TDS	COD	BOD	Oil & Grease
Method No*/ Sample Code	4500-H*- B	2540-D	2540-C	5220-B	5210-B	5520- B,D
2022 - 12175	6.81	120	1520	3258	--	--
12176	7.82	82	1590	622	--	--
12177	7.59	73	1572	846	--	--
12178	6.93	<5	82	31	--	--
12179	8.13	52	1100	649	--	--
12180	8.22	530	44800	57451	--	--
12181	8.24	520	38500	58632	--	--
12182	8.60	42	1006	5627	--	--
12183	8.07	2702	78040	28017	--	--
12184	7.75	32	670	177	18	BDL
12185	7.14	12	248	35	4	BDL
12186	7.89	43	902	161	15	BDL

Note: All result are expressed in mg/L, except pH.

*Standard methods for the examination of water & waste water APHA - 23rd edition.

21. **WHEREAS**, vide reference 19th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 17.02.2023. The industry representative attended the meeting. After detailed discussion, duly considering the directions of the Hon'ble NGT Order dated:17.01.2023. The Committee recommended to Levying of Environmental Compensation, Crop Compensation and issue certain directions to the industry for non-compliance of the consent conditions and Board directions.
22. **WHEREAS**, vide reference 20th cited, you have submitted a letter on the compliance status on non-compliance observed during the meeting.
23. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry:**
 1. The industry shall comply with the directions issued vide order dated:30.09.2022.
 2. The industry shall comply with all the CFO & HWA conditions.
 3. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 4. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 5. The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 6. The industry shall install the online monitoring system to stack connected to boilers.
 7. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.

8. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT. (17)
9. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
24. **WHEREAS**, the Task Force Committee has recommended to levy the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
25. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
26. The above mentioned directives shall comply by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

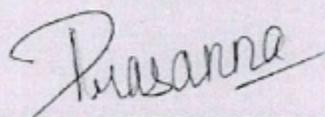
Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //


SENIOR ENVIRONMENTAL ENGINEER
(TF, UH-IV)



(18)

ANNEXURE-II

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Lr.No.22/NGT-Chennai/TSPCB/Legal/2021-25

Date: 24-05-2023

To

**The Collector & District Magistrate,
Nalgonda District.**

Madam,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai – OA No. 238 of 2021 filed by Chepuri Ramachandraiah, R/o.Nalgonda District -- Recovery of Environmental Compensation under the Revenue Recovery Act -- Reg.

Ref: 1. OA No. 238 of 2021 filed before the Hon'ble NGT, Chennai.
2. TSPCB Order No. NLG-205/TSPCB/TF/HO/2023-2144, dated 23.03.2023, levying Environmental Compensation amount.
3. Hon'ble NGT, Chennai Order dated 02.05.2023.

* * *

It is to inform that the Hon'ble NGT, New Delhi registered the letter sent by Sri. Chepuri Ramachandraiah, R/o.Velminedu (V), Chityala (M), Nalgonda District as Original Application (OA) No. 181 of 2020 against violation of Environmental Norms by M/s.Hindys Lab Pvt Ltd, causing air and water pollution.

The Hon'ble NGT, New Delhi vide Order dated 18.11.2021 while transferring the case to Hon'ble NGT, Chennai appointed a Joint Committee consisting of Ministry of Environment, Forest & Climate Change (MoEF&CC); Central Pollution Control Board (CPCB); Telangana State PCB and District Magistrate, Nalgonda District (Addl Collector, Nalgonda nominated) filed report in May 2022.

The Joint Committee recommended Environmental Compensation of Rs.1,19,70,000/- on M/s.Hindys Lab Pvt Ltd. Further, the Joint Committee calculated crop compensation of Rs.22,73,000/- in consultation with the Agriculture Department. The Board filed its reports on 16.05.2022, 14.12.2022 & 17.02.2023 before the Hon'ble Tribunal.

It is to inform that regarding Levy of Environmental Compensation, as per the recommendations of the Joint Committee, the following steps have been taken by the Board:-

- The Board issued notice to the industry dated 31.01.2023 for levy of Environmental Compensation.
- Further, personal hearing was held on 17.02.2023 before the Board's Task Force Committee regarding levy of Environmental Compensation in which the representatives of M/s. Hindys Lab Pvt Ltd., was present. The Board vide letter reference 2nd cited directed the industry to deposit Environmental Compensation amount of Rs. 1,19,70,000/- within 15 days.
- The industry vide letter dated 28.03.2023 stated that they have filed point-wise objections before the Hon'ble NGT on the report of the Joint Committee and the Hon'ble NGT is yet to consider their objections to the report filed by them and under such circumstances, the directions of the Board for levy of EC is pre-mature.

(19)

The Board filed report dated 29.04.2023 before the Hon'ble NGT, submitting the above to the Hon'ble NGT.

The Hon'ble Tribunal vide Order dated 02.05.2023 ordered as follows: -

ORDER

.....
.....
3. The Telangana State Pollution Control Board is directed to file a detailed report as to the compliance mentioned by the 4th respondent as well as the action taken by them for the earlier violation. If already there is a levy of environmental compensation, whether the same is recovered or not has to be reported.

4. Post the matter on 12.07.2023."

In this regard, it is to inform that earlier, the Hon'ble NGT, Chennai in OA No. 43 of 2019 with regard to the non-payment of Environmental Compensation by the cotton delinting units in Jogulamba-Gadwal District, directed the Board to collect the EC from the units or take action against units which have not remitted EC by initiating proceedings through District Collector by invoking Revenue Recovery Act.

Subsequently, the Environmental Compensation amount was paid by the violating cotton delinting units in Jogulamba-Gadwal District.

In view of the above, it is requested to instruct the concerned for taking necessary steps for recovery of Environmental compensation from M/s. Hindy's Lab Private Ltd., Veliminedu (V), Chityal (M), Nalgonda District, duly invoking the provisions of the Revenue Recovery Act, 1890.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy to:

1. The JCEE, ZO, RC Puram for information and necessary action.
2. The SEE (TF), Unit-IV, Board Office, Hyderabad for information and necessary action.
3. The EE, RO, Nalgonda for information and necessary action. The RO is directed to pursue the matter with the District Collector. Further, the RO is directed to furnish the compliance status of the industry as directed by Hon'ble NGT by 28.06.2023, so as to file further report before the Hon'ble NGT.

// T.C.F.B.O //

K. Sreedy

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
TSPCB, HEAD OFFICE, HYD.**

(20)
GOVERNMENT OF TELANGANA
OFFICE OF COLLECTOR & DISTRICT MAGISTRATE, NALGONDA

ANNEXURE - III

PRESENT:: T. Vinay Krishna Reddy, I.A.S.,
Srinivasa Nagar Colony, BTS, Miryalguda Road, Nalgonda 508001

Landline: 08682 - 232302
Landline: 08682 - 244421
Fax: 08682 - 232981
Fax: 08682 - 233622



Website: <https://nalgonda.telangana.gov.in>
Mail Id: collector_nlgd@telangana.gov.in
Twitter: @Collector_NLG

Procg. No. E4/3916/2023, Dt.05.07.2023.

Sub: Nalgonda District- Revenue Recovery Act-1860- TSPCB- Requested to initiate action under Revenue Recovery Act-1864 against M/s Hindys Lab Pvt Ltd. - Veliminedu Village- Chityal Mandal-Proceedings issued - Regarding.

Ref: Member Secretary, TS Pollution Control Board, Hyderabad.
Lr.No.22/NGT-Chennai/TSPCB/Legal/2001-25, dt.24.05.2023.

ORDER:-

Vide the reference read above, Member Secretary, TS Pollution Control Board, Hyderabad, vide reference cited has informed that, one Chepuri Rmachndraiah, R/o. Veliminedu Village of Chityal Mandal file an application vide O.A.No.181 of 2020 before the Hon'ble NGT, New Delhi, against violation of Environmental Norms by M/s. Hindys Lab Pvt Ltd causing air and water pollution. The Hon'ble NGT, New Delhi has directed the Board to collect Environmental Compensation to an amount of Rs.1,19,70,000 from M/s. Hindys Lab Pvt Ltd. As such, Member Secretary, PCB has requested to initiate action under Revenue Recovery Act-1864 against the defaulter.

As per the Telangana Revenue Recovery Act, 1864, under Section 5, "whenever revenue may be in arrear, it shall be lawful for the Collector, or other Officer empowered by the Collector in that behalf, to proceed to recover the arrear, together with interest and costs of process, by the sale of the defaulter's movable and immovable property, or by execution against the person of the defaulter in manner hereinafter provided"

In view of the above, Tahasildars, Chityal Mandal is hereby authorized to initiate action under Revenue Recovery Act 1864 against the defaulters to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864 and report compliance.

Sd/- T. Vinay Krishna Reddy, I.A.S.,
District Collector,
Nalgonda.

// Attested //

Superintendent

To

The Tahasildar, Chityal Mandal.

Copy to the Revenue Divisional Officer, Nalgonda to follow Up and submit report.
Copy to Member Secretary, TS Pollution Control Board, Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad-500018 for information.

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE T.VINOD KUMAR

WRIT PETITION No.20336 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Nagendra Reddy, learned counsel for the petitioner.

Mr. A.Vishnu Vardhan Reddy, learned Standing Counsel
for respondent No.1.

Mr. T.Srikanth Reddy, learned Government Pleader for
Revenue for respondent No.2.

2. The petitioner which is a bulk drug manufacturing company in this petition has assailed the validity of the composite order dated 23.03.2023 *vide* No.NLG-205-TSPCB/TF/HO/2023-2144 passed by the Telangana State Pollution Control Board (briefly referred to hereinafter as 'the Board') in exercise of powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 (briefly referred to hereinafter as 'the Water Act') and Section 31A of the Air

::2::

(Prevention and Control of Pollution) Act, 1981 (briefly referred to hereinafter as 'the Air Act').

3. For the reasons assigned by us by a separate order dated 08.08.2023 passed in W.P.No.17179 of 2023, the composite order dated 21.06.2023 *vide* No.NLG-48-TSPCB/TF/HO/2023-441 passed by the Board is quashed and set aside and the operative portion of the order reads as under:

"12. For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.2023. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National Green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."

::3::

4. Accordingly, the Writ Petition is disposed of. There shall be no order as to costs.

As a sequel, miscellaneous applications pending, if any, in this Writ Petition, shall stand closed.

ALOK ARADHE, CJ

T. VINOD KUMAR, J

Date: 08.08.2023
KL



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

ANNEXURE-V(A)

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No. NLG-205/TSPCB/TF/HO/2023-750

Date: 13.09.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 18. Hearing held on 28.08.2023.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Veliminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.

5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 10. Total compensation recoverable: Rs.14243000.00/-
 11. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
 10. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order of levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
 13. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16st cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. Based on the recommendations of the Committee, the Board issued directions dt.23.03.2023 for levying Environmental Compensation (EC) of Rs.1,19,70,000/-.
18. **WHEREAS**, vide reference 17nd cited, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.
19. **WHEREAS**, the Hon'ble NGT (SZ), vide order dt:18.08.2023 issued following orders / directions:
- "Post the matter on 28.08.2023. In the meanwhile, let the reports be filed as has been directed by this Tribunal"*.
20. **WHEREAS**, vide reference 18th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the Industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.
21. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry to comply:**
1. The industry shall comply with all the CFO& HWA conditions.
 2. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
 3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 4. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 5. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 6. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 7. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 8. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.

- 9. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
- 10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
- 22. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
- 23. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

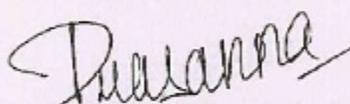
**Sd/-
MEMBER SECRETARY**

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

- 1. The JCEE, Z.O, R.C. Puram for information and necessary action.
- 2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.



o/c (29)
ANNEXURE - I(B)

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No. NLG-205/TSPCB/TF/HO/2023- 751

Date: 13.09.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
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 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
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 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 18. Hearing held on 28.08.2023.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due

process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.

4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.

- 6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- 7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
- 8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
- 9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
- 10.Total compensation recoverable: Rs.14243000.00/-
- 11.The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

- 9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
- 10. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
- 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide lr.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
- 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order of levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
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- 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
- 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.
- 16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023. The representative of your industry has attended the meeting and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'

17. **WHEREAS**, vide reference 16st cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. Based on the recommendations of the Committee, the Board issued directions dt.23.03.2023 for levying Environmental Compensation (EC) of Rs.1,19,70,000/-.
18. **WHEREAS**, vide reference 17th cited, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.
19. **WHEREAS**, the Hon'ble NGT (SZ), vide order dt:18.08.2023 issued following orders / directions:
"Post the matter on 28.08.2023. In the meanwhile, let the reports be filed as has been directed by this Tribunal".
20. **WHEREAS**, vide reference 18th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.
21. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry to comply:**
1. The industry shall comply with all the CFO & HWA conditions.
 2. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
 3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 4. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 5. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 6. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 7. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 8. The industry shall install the online monitoring system to stack connected to boilers.
 9. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
 10. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
22. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

23. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

Puranna

Senior Environmental Engineer
B (Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.



BY REGD. POST WITH ACK. DUE

ANNEXURE - VI (A)

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No. NLG-205/TSPCB/TF/HO/2023-956

Date: 09.10.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No. NLG-205/TSPCB/UH-V/TF/2019-1258, Dt. 18.11.2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No. NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 18. Board Mail dated:28.08.2023 to the industry.
 19. Hearing held on 28.08.2023.
 20. Directions Order No. NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
 21. Lr. No. 48004/PCB/RO-NLG/TF/2023 - Date.16.09.2023.
 22. Hearing held on 22.09.2023.
 23. Industry's letter dated: 26.09.2023.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water

pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated,

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treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.

5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 10. Total compensation recoverable: Rs.14243000.00/-
 11. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
-
9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
 10. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order of levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
 13. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16st cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. Based on the recommendations of the Committee, the Board issued directions dt.23.03.2023 for levying Environmental Compensation (EC) of Rs.1,19,70,000/-.
18. **WHEREAS**, vide reference 17nd cited, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.
19. **WHEREAS**, the Hon'ble NGT (SZ), vide order dt:18.08.2023 issued following orders / directions:

"Post the matter on 28.08.2023. In the meanwhile, let the reports be filed as has been directed by this Tribunal".

20. **WHEREAS**, vide reference 18th cited, the Board intimated the industry about the Task Force Meeting proposed to be held on 28.08.2023 at 1:30 PM for giving an opportunity to hear the industry's objections on levy of EC and Crop Compensation by the Board.
21. **WHEREAS**, vide reference 19th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.
22. **WHEREAS**, the Board vide reference 20th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation and issued certain directions to the industry.
23. **WHEREAS**, vide reference 21th cited, the RO-Nalgonda submitted report dated:16.09.2023 and the details are as follows:

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

Earlier, the Board has called Industry for personal hearing before the Board's Task Force committee meeting held on 17.02.2023 for reviewing the industry and taking necessary action regarding levy of Environmental Compensation.

Based on the recommendations of the Task Force Committee, the Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to industry **levying Environmental Compensation (EC)** and directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days.

Based on the recommendations of the Task Force Committee, the Board also vide Lr.No.RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 requested the Collector & District Magistrate, Nalgonda to collect the **Crop Compensation of Rs. 22,73,000.00/-** from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT.

The industry submitted reply dt.28.03.2023 to the above directions submitting that the industry has filed point wise objections and detailed response before the

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Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint committee in connection with recommending Environmental Compensation and the Hon'ble NGT is yet to consider their objections to the report. Under such circumstances, the directions/orders issued vide order dt.23.03.2023 by the respondent Board levy of Environmental Compensation is premature.

The Hon'ble NGT (SZ), vide order dt. 29.03.2023 issued following orders / directions:

*"The learned counsel for the Pollution Control Board submitted that there is a report filed by the Telangana State Pollution Control Board with respect to the environmental compensation levied which only states that the show cause notice was issued. So, let the next report contain the **action taken further to the show cause notice issued**".*

Accordingly, the Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

The Collector & District Magistrate, Nalgonda District vide Procg.No.E4/3916/2023, Dt.05.07.2023 authorized the Tahasildar, Chityal Mandal to initiate action under Revenue Recovery Act 1864 against the respondent industry to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864.

The Collector & District Magistrate, Nalgonda District vide Notice No.C2/7037/2022, Dt.05.07.2023 to the industry for payment of the Crop Compensation of Rs. 22,73,000.00/- failing which, action will be taken for recovery of the compensation amount under Revenue Recovery Act.

The industry has not paid the Environmental Compensation (EC) amount as directed by the Board vide order dt.23.03.2023 and also not paid Crop Compensation.

In the mean while, the industry has approached the Hon'ble High Court and filed a W.P. No. 20336 of 2023 praying the Hon'ble High Court to declare the order No: No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued by the Respondent Board directing the industry to deposit an amount of Rs. 1,19,70,000/- towards Environmental Compensation and against Letter No:RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 issued by Respondent Board requesting the Collector & District Magistrate, Nalgonda to collect the Crop Compensation of Rs. 22,73,000.00/- from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT, pending disposal of the application in O.A.No: 238 of 2021 on the file of Hon'ble NGT is arbitrary and illegal.

Subsequently, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.

Accordingly, as per the orders of the Hon'ble High Court and as per the observations made by the Board Officials during inspection on 19.08.2023, the Board reviewed the industry before the Board's TF committee meeting held on 28.08.2023. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.

Based on recommendations of the Committee, the Board issued certain directions to the industry vide orders dt.13.09.2023 including directions to pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, the industry was directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.

In the mean while, the Hon'ble NGT vide order dt.28.08.2023 issued following directions:

"The report of the Telangana State Pollution Control Board is filed. As per the report of the Telangana SPCB, they have initiated the action under the Revenue Recovery Act when they are otherwise empowered to close the unit or stop the power supply.

It is also informed that the unit is functioning. It is also stated that the Project Proponent has already moved the Hon'ble High Court of Telangana challenging the environmental compensation levied by the Telangana SPCB.

The learned counsel appearing for the Telangana SPCB states that a fresh show cause notice was issued and a result of which is to be filed in the next report.

We do not propose to adjourn the matter any further. Once the report is filed, the matter may be disposed of.

Post the matter on 27.09.2023".

24. **WHEREAS**, vide reference 22nd cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions.
25. **WHEREAS**, vide reference 23rd cited, you have submitted a letter dated: 26.09.2023 regarding compliances status on Board order dt13.09.2023 & Task Force meeting dt. 22.09.2023.
26. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry to comply:**
1. The industry shall comply with all the CFO& HWA conditions.
 2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.
 3. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 4. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 5. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 6. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the Industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 7. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 8. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall

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provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.

9. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 10. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 11. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
27. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
28. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

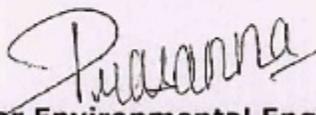
Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.



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TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

ANNEXURE - VI (B)
Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No. NLG-205/TSPCB/TF/HO/2023-9155

Date: 09.10.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)- **DIRECTIONS** - Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] In the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. Hon'ble High Court orders dt.08.08.2023' regarding Environmental Compensation Levied by the TSPCB.
 18. Board Mail dated:28.08.2023 to the Industry.
 19. Hearing held on 28.08.2023.
 20. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
 21. Lr. No. 48004/PCB/RO-NLG/TF/2023 - Date.16.09.2023.
 22. Hearing held on 22.09.2023.
 23. Industry's letter dated: 26.09.2023.

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1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be Issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials Inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.

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1. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
 2. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 3. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 4. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 5. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 6. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 7. Total compensation recoverable: Rs.14243000.00/-
 8. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
 9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
 10. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order of levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
 13. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16st cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting. Based on the recommendations of the Committee, the Board issued directions dt.23.03.2023 for levying Environmental Compensation (EC) of Rs.1,19,70,000/-.
18. **WHEREAS**, vide reference 17nd cited, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.
19. **WHEREAS**, the Hon'ble NGT (SZ), vide order dt:18.08.2023 issued following orders / directions:

"Post the matter on 28.08.2023. In the meanwhile, let the reports be filed as has been directed by this Tribunal".

20. **WHEREAS**, vide reference 18th cited, the Board intimated the industry about the Task Force Meeting proposed to be held on 28.08.2023 at 1:30 PM for giving an opportunity to hear the industry's objections on levy of EC and Crop Compensation by the Board.
21. **WHEREAS**, vide reference 19th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.
22. **WHEREAS**, the Board vide reference 20th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation and issued certain directions to the industry.
23. **WHEREAS**, vide reference 21th cited, the RO-Nalgonda submitted report dated:16.09.2023 and the details are as follows:

Sri Chepuri Ramachandraiah, R/o: Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

Earlier, the Board has called industry for personal hearing before the Board's Task Force committee meeting held on 17.02.2023 for reviewing the industry and taking necessary action regarding levy of Environmental Compensation.

Based on the recommendations of the Task Force Committee, the Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to industry **levying Environmental Compensation (EC)** and directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days.

Based on the recommendations of the Task Force Committee, the Board also vide Lr.No.RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 requested the Collector & District Magistrate, Nalgonda to collect the **Crop Compensation of Rs. 22,73,000.00/-** from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT.

The industry submitted reply dt.28.03.2023 to the above directions submitting that the industry has filed point wise objections and detailed response before the

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Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint committee in connection with recommending Environmental Compensation and the Hon'ble NGT is yet to consider their objections to the report. Under such circumstances, the directions/orders issued vide order dt.23.03.2023 by the respondent Board levy of Environmental Compensation is premature.

The Hon'ble NGT (SZ), vide order dt. 29.03.2023 issued following orders / directions:

*"The learned counsel for the Pollution Control Board submitted that there is a report filed by the Telangana State Pollution Control Board with respect to the environmental compensation levied which only states that the show cause notice was issued. So, let the next report contain the **action taken further to the show cause notice issued**".*

Accordingly, the Board vide letter dated: 24.05.2023 requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.

The Collector & District Magistrate, Nalgonda District vide Procg.No.E4/3916/2023, Dt.05.07.2023 authorized the Tahasildar, Chityal Mandal to initiate action under Revenue Recovery Act 1864 against the respondent industry to realize the amount from movable or immovable properties of defaulters as per the procedure laid down under Revenue Recovery Act, 1864.

The Collector & District Magistrate, Nalgonda District vide Notice No.C2/7037/2022, Dt.05.07.2023 to the industry for payment of the Crop Compensation of Rs. 22,73,000.00/- failing which, action will be taken for recovery of the compensation amount under Revenue Recovery Act.

The industry has not paid the Environmental Compensation (EC) amount as directed by the Board vide order dt.23.03.2023 and also not paid Crop Compensation.

In the mean while, the industry has approached the Hon'ble High Court and filed a W.P. No. 20336 of 2023 praying the Hon'ble High Court to declare the order No: No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued by the Respondent Board directing the industry to deposit an amount of Rs. 1,19,70,000/- towards Environmental Compensation and against Letter No:RCP-10/TSPCB/TF/BO/2023-2145, Dt.23.03.2023 issued by Respondent Board requesting the Collector & District Magistrate, Nalgonda to collect the Crop Compensation of Rs. 22,73,000.00/- from the industry and disburse to the applicant as recommended by the Joint Committee constituted by the Hon'ble NGT, pending disposal of the application in O.A.No: 238 of 2021 on the file of Hon'ble NGT is arbitrary and illegal.

Subsequently, the Hon'ble High Court vide order dt.08.08.2023 quashed and set aside the order dt.23.03.2023 issued by Respondent Board levying Environmental Compensation and matter is remitted to the Respondent Board with a direction to afford an opportunity of hearing to the industry.

Accordingly, as per the orders of the Hon'ble High Court and as per the observations made by the Board Officials during inspection on 19.08.2023, the Board reviewed the industry before the Board's TF committee meeting held on 28.08.2023. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry.

Based on recommendations of the Committee, the Board issued certain directions to the industry vide orders dt.13.09.2023 including directions to pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, the industry was directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.

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In the mean while, the Hon'ble NGT vide order dt.28.08.2023 issued following directions:

"The report of the Telangana State Pollution Control Board is filed. As per the report of the Telangana SPCB, they have initiated the action under the Revenue Recovery Act when they are otherwise empowered to close the unit or stop the power supply.

It is also informed that the unit is functioning. It is also stated that the Project Proponent has already moved the Hon'ble High Court of Telangana challenging the environmental compensation levied by the Telangana SPCB.

The learned counsel appearing for the Telangana SPCB states that a fresh show cause notice was issued and a result of which is to be filed in the next report.

We do not propose to adjourn the matter any further. Once the report is filed, the matter may be disposed of.

Post the matter on 27.09.2023".

24. **WHEREAS**, vide reference 22nd cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions.
25. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry to comply:**
1. The industry shall comply with all the CFO& HWA conditions.
 2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 & 13.09.2023.
 3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 4. The Industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 5. The Industry shall pay the Environmental Compensation (EC) of Rs.1,19,70,000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 6. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 7. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 8. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 9. The industry shall install the online monitoring system to stack connected to boilers.
 10. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.

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- 11. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
- 26. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 27. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

- 1. The JCEE, Z.O, R.C. Puram for information and necessary action.
- 2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//

Prasanna
Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.
